

Cont Case No. 36 of 12  
IN WP(C)No.115 of 2011

30.01.2014

HON'BLE THE CHIEF JUSTICE

Names of the counsel is not shown in the cause list.

Registry is directed to list this matter on 18.02.2014  
showing the names of the counsel.

CHIEF JUSTICE

dev  
30.01.14

Crl Appeal No.1 of 2008

30.01.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri K Paul, Advocate, for  
the appellant. List on 06.02.2014 for final hearing.

CHIEF JUSTICE

dev  
30.01.14

Crl Appeal No.3 of 2008

30.01.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri K Paul, Advocate, for the appellant. List on 06.02.2014 for final hearing.

CHIEF JUSTICE

dev  
30.01.14

Crl Appeal No.4 of 2011

30.01.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Shri S Sen Gupta,  
Advocate, for the State respondents. List on 04.02.2014  
for final hearing.

CHIEF JUSTICE

dev  
30.01.14

MC No. 9 of 2013  
IN WP(C)No.6 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 6 of 2013  
after three weeks.

Interim order dated 11.01.2013 is extended till the  
next date of listing.

CHIEF JUSTICE

dev  
30.01.14

MC No. 137 of 2013  
IN WP(C)No.94 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case on 18.02.2014 along with  
WP(C)No. 94 of 2013 before the Division Bench.

CHIEF JUSTICE

dev  
30.01.14

MC No. 272 of 2013  
IN WP(C)No.237 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 237 of 2013  
after three weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(Cr)No.13 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioner.

Shri R Gurung, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further ten days time to file counter affidavit.

List on 11.02.2014.

CHIEF JUSTICE

dev  
30.01.14



WP(C)No. 5 of 2014

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri AS Siddique, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents No. 1 and 2.

Learned counsel for respondents No. 1 and 2 prays for and is allowed four weeks' time to file counter affidavit.

Issue notices by both ways to respondents No. 3 and 4, who may also file their counter affidavits within a period of four weeks.

List after four weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.6 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri S Chakravarty, Advocate, present for the petitioner.

VGK Kynta, Senior Advocate, present for respondent Nos. 1 and 2.

Shri PN Nongbri, Advocate, present for respondents No. 3 and 4.

Learned counsel for respondents No. 3 and 4 prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

Interim order dated 11.01.2013 passed in Misc. Case No. 9 of 2013 is extended till the next date of listing.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.94 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, holding brief for Shri GN Sahewala, Senior counsel for the petitioner.

Smti. T Yangi, Advocate, present for the respondents.

List this matter before the Division Bench hearing similar matter, along with WP(C)No. 117 of 2013 and WP(C)No. 118 of 2013 on 17.02.2014. Meanwhile, the petitioner is directed to provide the Bench copy.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.182 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Smti S Bhattacharjee, Advocate, present for the petitioner.

Shri J Lalsangliana, Advocate, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further three weeks' time to file rejoinder affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.205 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri RK Majaw, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, assisted by Shri KP  
Bhattacharjee, Advocate, present for the State respondents.

Adjourned at the request of the learned counsel for  
the petitioner. List on 04.02.2014.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.237 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. B Das, Advocate, present for the petitioner.

Shri S Haque, Advocate, present for respondents  
No. 1 and 2.

Shri K Sunar, Advocate present for respondent No.  
4.

Learned counsel for respondents No. 1 and 2 and  
learned counsel for respondent No. 4 pray for and are  
allowed further three weeks' time to file their counter  
affidavits.

List after three weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.278 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri KC Gautam, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Rejoinder to the affidavit-in-opposition has been filed on behalf of the petitioner. Same be taken on record.

Learned counsel for the petitioner prays for and is allowed two weeks' time to move an amendment application to make necessary correction in the light of the order dated 28.11.2013.

List after two weeks.

CHIEF JUSTICE

dev  
30.01.14





WP(C)No.281 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri J Lalsangliana, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.289 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri S Sen Gupta, Advocate, present for respondents  
No. 1 to 3.

Shri L Shongwan, Advocate, present for respondents  
No. 4 to 7.

Affidavit-in-opposition has been filed on behalf of  
respondents No. 4 to 7. Same be taken on record.

Learned counsel for the petitioners prays for and is  
allowed further three weeks' time to file rejoinder affidavit to  
the counter affidavit filed on behalf of respondents No. 4 to  
7.

List after three weeks. Meanwhile, the respondents  
No. 1 to 3 may also file their counter affidavit.

CHIEF JUSTICE

dev  
30.01.14



WP(C)No.294 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Shri S Sen, Advocate, present for the petitioner.

Shri J Lalsangliana, Advocate, present for respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

Interim order dated 10.10.2013 is extended till the next date of listing.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.326 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. J Pradhan, Advocate, present for the petitioner.

Ms. P Choudhury, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks' time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev  
30.01.14

WP(C)No.327 of 2013

30.01.2014

HON'BLE THE CHIEF JUSTICE

Ms. SG Momin, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further four weeks' time to file counter affidavit.

List after four weeks along with connected WP(C)No. 328 of 2013.

Interim order dated 18.11.2013 is extended till the next date of listing.

CHIEF JUSTICE

dev  
30.01.14